

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14428/2009

(From the judgement and order dated 01/12/2008 in
of The HIGH COURT OF BOMBAY)

WP No. 5219/2008

ADMIN.UNION TERRITORY OF D.&N.HAVELI

Petitioner(s)

VERSUS

GULABHIA M.LAD

Respondent(s)

(With prayer for interim relief and office report)

Date: 25/01/2010

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s)

Mr. B. Bhattachary, ASG
Mrs. Rekha Pandey, adv.
Mrs. Indra Sawhney, Adv.
Mr. D.S. Mahra, Adv.

For Respondent(s)

Ms. Asha Gopalan Nair, Adv.

UPON hearing counsel the Court made the following
O R D E R

At the request of learned counsel for the
petitioner, four weeks' time is granted to the petitioner
for filing rejoinder affidavit. List thereafter.

(Ajay Kr. Jain)
Court Master

(Indu Satija)
Court Master